

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

(IB)-90(PB)/2017

IN THE MATTER OF:

M/s. TV 18 Broadcast Ltd. Applicant/petitioner

Vs.

M/s. Amarpali Media Vision Broadcast Pvt. Ltd. Respondent

under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

R. VARADHARAJAN
Hon'ble Member (J)

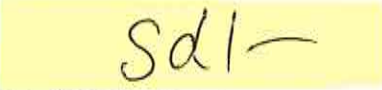
For the Applicant/petitioner: Mr. Vivek Agarwal, Advocate


For the Respondent: Mr. Alok Aggarwal & Ms. Rati Tandon, Advocates
Mr. Monamshel Maring, Advocate with
Mr. Mayank Goel, Resolution Professional

ORDER

Learned counsel for the respondent has handed over a draft for a sum of Rs. 8,50,000/- (erroneously stated in the order dated 22.09.2017 as Rs. 8,51,48,386/-). The aforesaid amount was withdrawn from the account of the respondent-company by one Ms. Pallavi Mishra after the order was reserved by the Bench. Accordingly, the controversy has come to an end. Any claim by her should be raised in accordance with law before the Insolvency Professional. The details of dues of various debtors shown in the list furnished by respondent No. 1-company shall be supplied to the Insolvency Professional within two weeks from today.

List for further consideration on 27.10.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER(JUDICIAL)

06.10.2017
VINEET